

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

CUSTOMS APPEAL NO. 57569 OF 2013

[Arising out of the Order-in-Original No. 28/SMA/ADC/2012 dated 17/07/2012
passed by Commissioner of Customs (Appeals), New Delhi.]

M/s Goodwill Enterprises,
Plot No. 1, Kill No. 11/2, Near Petrol Pump,
Village Khor, Tauru,
Mewat (Haryana).

Appellant

VERSUS

Commissioner of Customs (Preventive),
New Customs House,
New Delhi.

Respondent

APPEARANCE

Ms. Gunjan Tanwar, Advocate – for the appellant.
Shri Girijesh Kumar, Authorized Representative (DR) – for the Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51034/2025

DATE OF HEARING/DECISION : 15.07.2025

JUSTICE DILIP GUPTA

Learned counsel for the appellant had instructions states
that the appellant wants to withdraw the appeal. The appeal is
dismissed as withdrawn. All applications stand disposed of.

(Order dictated and pronounced in open court.)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)